

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 332**

IA-6022/2023 IA-6020/2023 IA-6004/2023 IA-6152/2023 IA-5815/2023  
IA-6252/2023 IA-6250/2023 IA-6249/2023 IA-6246/2023 IA-6228/2023

In  
IB-761(ND)/2022

**IN THE MATTER OF:**

State Bank of India

**Vs.**

M/s. Kotsons Pvt Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 31.01.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli  
Mr. Krishna Sharma, Advocates.

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **01.03.2024.**

**Sd/-**  
**(Court Officer)**